

No.GOB(I) 3/2021

HIGH COURT OF KARNATAKA,  
BENGALURU,  
DATED: 30<sup>TH</sup> AUGUST, 2021.

**NOTIFICATION**

**PART - A**

The following transfer and postings of Judicial Officers in the cadre of Civil Judge, are ordered in the interest of public service and due to administrative reasons, to take effect immediately:

<b>Sl. No.</b>	<b>Name of the Officer</b>	<b>Present Charge</b>	<b>Place to which posted</b>
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>
1	Smt. Vinutha B.S.	III Addl. Civil Judge, Belagavi.	VII Addl. Civil Judge and JMFC., Belagavi. (Newly created court vide G.O.No.LAW 137 LCE 2014, dated 28.03.2016)
2	Smt. Chaitra Kulkarni	IV Addl. Civil Judge, Belagavi.	VIII Addl. Civil Judge and JMFC., Belagavi. (Newly created court vide G.O.No.LAW 137 LCE 2014, dated 28.03.2016)
3	Smt. Suman Chitargi	V Addl. Civil Judge and JMFC., Belagavi.	IX Addl. Civil Judge and JMFC., Belagavi. (Newly created court vide G.O.No.LAW 137 LCE 2014, dated 28.03.2016)
4	Smt. Champashree R	VI Addl. Civil Judge and JMFC., Belagavi.	X Addl. Civil Judge and JMFC., Belagavi. (Newly created court vide G.O.No.LAW 137 LCE 2014, dated 28.03.2016)

**PART - B**

The Presiding Officers of the Courts mentioned at Column No.1 below, are concurrently appointed as the Presiding Officers of the Courts mentioned at Column No.2, with immediate effect and until further orders:-

: 2 :

Designation of the Presiding Officer <b>(1)</b>	Name of the Courts to which concurrent appointment is made <b>(2)</b>
VII Addl. Civil Judge and JMFC., Belagavi.	III Addl. Civil Judge, Belagavi.
VIII Addl. Civil Judge and JMFC., Belagavi.	IV Addl. Civil Judge, Belagavi.
IX Addl. Civil Judge and JMFC., Belagavi.	V Addl. Civil Judge and JMFC., Belagavi.
X Addl. Civil Judge and JMFC., Belagavi.	VI Addl. Civil Judge and JMFC., Belagavi.

BY ORDER OF THE HIGH COURT  
Sd/-

(T.G.SHIVASHANKARE GOWDA)  
REGISTRAR GENERAL

To,

The Compiler, Karnataka Gazette, Bengaluru, for favour of publication in the next issue of Gazette in Part-II, Section 2, through the Nodal Officer (E-Gazette), High Court of Karnataka, Bengaluru.

**Copy forwarded for information and necessary action to:-**

1. The Prl. District and Sessions Judge, Belagavi.
2. The Officers concerned.
3. The Courts concerned.
4. The Accountant General in Karnataka, Bengaluru.
5. The A.R (S.S)-cum-P.S. to Hon'ble the Chief Justice.
6. The P.S. to Hon'ble Administrative Judge for Belagavi District.
7. The Registrar General/ Registrar (Vigilance)/ Registrar (Statistics and Review)/ Registrar (Recruitment)/ Registrar (Administration)/ Registrar (Protocol and Hospitality)/ Registrar (Judicial)/ Registrar (Infrastructure and Maintenance)/ Registrar (Computers) and Secretary to Hon'ble the Chief Justice.
8. The Additional Registrar General, Dharwad and Kalaburagi Benches.
9. The Central Project Co-ordinator of this office, with a request to web-host this notification on the official website of the High Court of Karnataka.

**: 3 :**

10. The Director, Karnataka Judicial Academy, Bengaluru.
11. The Director, Arbitration Centre – Karnataka (Domestic and International), III Floor, Khanija Bhavan, Race Course Road, Bengaluru.
12. The Director, Bangalore Mediation Centre, Nyaya Degula, H.Siddaiah Road, Bengaluru.
13. The Member Secretary, Karnataka State Legal Services Authority, Nyaya Degula, Bengaluru.
14. The Chief Secretary to Government of Karnataka, Vidhana Soudha, Bengaluru.
15. The Prl. Secretary to Government of Karnataka, Law Department, Vidhana Soudha, Bengaluru.
16. The Prl. Secretary to Government of Karnataka, DPAR, Vidhana Soudha, Bengaluru.
17. The General Secretary, Karnataka State Judicial Officers Association, J1D-703, National Games Housing Complex, Koramangala, Bengaluru-47.
18. The Section Officers of GOB-II/RSB/HVC/HCE/HCB/HCA-I/HCA-II/HCL/DJBS/DJA-I/DJA-II/DJA-III Branches of this office.
19. Spare copies.

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